Annexure-4 Name of the corporate debtor: Slimline Realty Private Limited; Date of commencement of CIRP: 15-05-2024; List of Creditors as on: 09-01-2025

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors

				List of unsect	ired financial	creditors (oth	er than iin	ancial creditor	s belonging to any c	lass of creditors			
	Name of creditor			Details of claim admitted (Provisionally Admitted)						r	1		(Amount in ₹)
Sl. No.		Details Date of receipt	of claim received Amount claimed	Amount of claim admitted	Nature of claim	d (Provisional Amount covered by guarantee	Whether related party?	d) % of voting share in CoC	Amount of contingent claim	Amount of any mutual dues, that may be setoff		Amount of claim under verification	Remarks, if any
1	RMOL Engineering and Offshore Limited	03.05.2024	1,38,38,19,835.62	1,38,38,19,835.62	Unsecured Financial Creditor	Nil	Nil	100.00%	-	-	-	-	Claim Admitted
2	Capital India Finance Limited	29.08.2024	8,95,15,196.00	-	Unsecured Financial Creditor	Nil	Nil	-		-	8,95,15,196.00	-	Based on a detailed review of the claim submitted by Capital India Finance Limited (CIFL), it is evident that the necessary legal criteria under Section 5(8) of the Insolvency and Bankruptcy Code, 2016, have not been fulfilled. Specifically, 1) There is no evidence of disbursement of funds directly to Slimline Realty Private Limited to substantiate the claim as a financial debt. 2) The supporting documentation fails to demonstrate that the disbursement was made in exchange for consideration reflecting the time value of money. 3) legal precedents and tribunal rulings confirm that both disbursement and consideration for the time value of money are mandatory to qualify as financial debt. In light of these findings, the claim by CIFL does not meet the statutory requirements and, therefore, cannot be admitted.
	Total		1,47,33,35,031.62	1,38,38,19,835.62		-	-	100.00%	0.00	0.00	8,95,15,196.00	0.00	